

[Mr. Deputy-Speaker]

granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of the following demands entered in the second column thereof—

Demands Nos. 2, 14 and 15.

The motion was adopted.

[*The motions for Demands for Supplementary Grants which were adopted by the Lok Sabha, are reproduced below—ed.*]

DEMAND NO. 2—MISCELLANEOUS
EXPENDITURE

“That a supplementary sum not exceeding Rs. 4,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969 in respect of ‘Miscellaneous Expenditure’.”

DEMAND NO. 14—CONSTRUCTION OF NEW
LINES—CAPITAL AND DEPRECIATION RESERVE
FUND

“That a supplementary sum not exceeding Rs. 1,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of ‘Construction of New Lines—Capital and Depreciation Reserve Fund’.”

DEMAND NO. 15—OPEN LINE WORKS—
CAPITAL, DEPRECIATION RESERVE FUND AND
DEVELOPMENT FUND

“That a supplementary sum not exceeding Rs. 3,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969 in respect of Open Line Works—Capital, ‘Depreciation Reserve Fund and Development Fund’.”

16.15 hrs.

APPROPRIATION (RAILWAYS)
No. 5 BILL*, 1968

THE MINISTER OF STATE IN THE

MINISTRY OF RAILWAYS (SHRI PARIMAL GHOSH): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1968-69 for the purposes of Railways.

MR. DEPUTY-SPEAKER: The question is:

“That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1968-69 for the purposes of Railways.”

The motion was adopted.

SHRI PARIMAL GHOSH: I introduce(*) the Bill. I beg to move.(*)

“That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1968-69 for the purposes of Railways, be taken into consideration.”

MR. DEPUTY-SPEAKER: The question is:

“That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1968-69, for the purposes of Railways, be taken into consideration.”

The motion was adopted.

MR. DEPUTY-SPEAKER: The question is:

“That clauses 2 and 3, the Schedule, clause 1, the Enacting Formula and the Title stand part of the Bill.”

The motion was adopted.

Clauses 2 and 3, the Schedule, clause 1, the Enacting Formula and the Title were added to the Bill.

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 18-12-68.

(*)Introduced/moved with the recommendation of the President.

SHRI PARIMAL GHOSH: I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

16.17 hrs.

DEMAND* FOR EXCESS GRANT
(RAILWAYS), 1966-67

MR. DEPUTY-SPEAKER: We will now take up the Demand for Excess Grant (Railways).

DEMAND No. 2—MISCELLANEOUS
EXPENDITURE

MR. DEPUTY-SPEAKER: Motion moved:

"That an excess sum not exceeding Rs. 7,68,074 be granted to the President to make good the amount spent during the year ended 31st March, 1967 in respect of Demand No. 2—Miscellaneous Expenditure."

SHRI LOBO PRABHU: (Udipi): I am moving my cut motion, No. 1. I beg to move:

"That the demand for an excess grant of a sum of Rs. 7,68,074 in respect of Miscellaneous expenditure be reduced by Rs. 100.

[To deprecate the repetition of delay in promptly obtaining figures on the debit due to the Central Intelligence Bureau. (1)]:

SHRI RAJARAM (Salem): Sir, as a result of the September strike, 4500 cases of railway employees are pending in the courts. Thousands of people are out of job. I would request the Railway Minister to re-employ

those people and withdraw the cases, because the strike is over now and everything has become normal. The 14 lakhs of railway employees are really perturbed because of this drastic action taken by the ministry.

From Salem to Dharmapuri and from Dharmapuri to Bangalore, goods trains are already running daily. But I do not know why the Railway Board is hesitating to allow passenger traffic in that line. I would request the hon. minister to inaugurate the passenger and express trains on the Salem-Bangalore line as soon as possible. By opening this, we can connect Trivandrum and Bangalore and also Bangalore and Poona. All are metre gauge trains. If we have a passenger train from Trivandrum and Bangalore via Vridhachalam in metre gauge, there will be heavy passenger traffic.

SHRI DATTATRAYA KUNTE (Kolaba): We are discussing Excess Grant and we must stick to the Demands.

SHRI RAJARAM: I am using my time.

MR. DEPUTY-SPEAKER: When the Supplementary Demands came, I said we must restrict our remarks to the financial aspect of it. But usually nobody listens to that. Some local grievances are ventilated always.

SHRI DATTATRAYA KUNTE: I have raised a valid point of order. I raised it last year also. We have to be assured of the usual procedures. I have no objection to Mr. Rajaram's making his observations. As a matter of fact, he should have got his chance when the Supplementary Demands were under discussion. (Interruptions)

MR. DEPUTY-SPEAKER: I entirely agree with you so far as your point of order is concerned.

SHRI DATTATRAYA KUNTE: In future, care should be taken to see that the Rules of Procedure are followed properly so that we are not muzzled through.

MR. DEPUTY SPEAKER: Nobody is here to muzzle through.

I would like you to devote your attention to this because the debate here is restrictive.

* Moved with the recommendation of the President.